Members want to move suitable amendments, they can do so. It is for the House to accept or not to accept.

Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is: "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI HARIKESH BAHADUR: Sir, I introduce the Bill.

ABOLITION OF CAPITAL PUNISH-MENT BILL*

P. G. MAVALANKAR (Gandhinagar): I move for leave to introduce a Bill to provide for abolition of capital punishment in India.

MR. CHAIRMAN: The question is:

'That leave be granted to intioduce a Bill to provide for abolition of capital punishment in India."

The motion was adopted

PROF. P. G. MAVALANKAR: Sir. I introduce the Bill. May I add one sentence?

Sir. I am happy to have the privilege for the first time, to introduce the Bill. My father, when he was Speaker of the First Lok Sabha, took a lot of interest in the movement of abolition of capital punishment. I hope I will be able to get the priority as also support of my hon, colleagues to get this Bill passed as early as possible.

16.04 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Substitution of article 16) by Shri Vinayak Prasad Yadav.

MR. CHAIRMAN: Now, we come tofurther consideration of the following. mction moved by Shri Vinayak Prasad Yadav on the 4th May, 1979 namely:

"That the Bill further to amend the Constitution of India be taken into consideration."

Shri Mahi Lal was on his legs. He is not here. Now, the Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY **AFFAIRS** (SHRI SHANTI BHUSHAN): Sir this Constitution (Amendment) Bill had been discussed on the last occasion. The purpose of this Constitution (Amendment) Bill has been to highlight the need for proper reservations in Government services for the backward classes.

Now, Sir, lot of things have been said in support of this Bill and in opposition to this Bill. I would not seek to take too much time of the House because as is well known to the House the government has appointed a backward classes commission which will be going into this whole problem which in recent times has assumed the dimensions of a big problem. There has been a lot of controversy in certain parts. of the country so far as reservation for so-called backward classes in government services is concerned. The atmosphere in certain parts of the country had become extremely serious. The disputes which had arisen were of the nature of sharp conflict which was not desirable for the country because this country is facing lots of problems and those problems can be adequately tackled only in a spirit of amity when pecple of all shades of opinion join their energies and use those energies for the upliftment of the country as a whole. Therefore, we have to view this problem in that background. Whatever solution has ultimately to be found it must inspire the acceptability of the country as a whole. Then only the solution will really achieve the purpose for which that solution might be found. But if on the other hand the energies of the people are wasted in

Published in Gazette of Inndia Extraordinary, Part II, section 2, dated 18-5-1979.

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unnecessary conflict then in that case no provision whichever might be made in the constitution would be able to achieve the objective which objective might be behind the proposed amendment of the Constitution.

Sir, so far as government services are concerned as is well known government services constitute a very small part of the employment potential in the country. A country where the unemployment problem is so huge mercly by previding some reservation for socalled backward classes that step alone would not be quite enough in order to bring backward classes on par with the other so-called forward What has to be ensured is that each and every citizen whether he belongs to the scheduled castes or scheduied tribes; whether he belongs to any other backward classes; whether the backward class is based on the ground of caste, educational backwardness, economic backwardness or social backwardness steps must be taken by the country as a whole so that no person will hereafter remain backward. Every person will take its due place in the society and everyone shall be equal in the eyes of law.

Sir, so many sentiments have been expressed by various hon'ble Members in this House who have criticised the caste system in the country which has prevailed over several centuries. Varna vyastha was to establish different vocations because every person has different kind of aptitude and expertise and, as such, he is suited for different kind of jebs. But this suitability does not depend merely on the family in which a person happens to take birth. It depends on the various faculities of mind. In fact, today the position in some families is that so many brothers who have been born in the same family the aptitude makes one suitable for one vocation and the aptitude makes the other suitable for a totally different vocation. So far as this caste system is concerned in various families is breaking up because different menibers are taking to different vocations

but as an institution this caste system is still surviving and that is certainly semething to be condemned. The continuance of this caste system which makes it absolutely obligatory on certain persons to remain backward-and of course this was in its most extreme form experienced as far as Harijans were concerned-had made certain classes of society untouchable, that is, the other people will not deal with them. That condition spelt complete disaster for the members of those communities particularly when it got degenerated into caste system in which the birth was the criterion for his vocation in life and not the person's facultties or suitability for a particular voca-Then the position was that a person who was born in a particular family stood condemned to certain low status of life and he always had the feeling that this country did not belong to him. Mahatma Gandhi waged a very valiant battle againset that system of untouchability and today the position is that we are happy that the untouchables of that day, at the time when Dr. Ambedkar joined the legal profession or the government service the position was that the file was used to be thrown and not handed over to the members of the scheduled castes. Files were thrown at them even by an ordinary person. He would not like the file at the same time to be on the one side touched by the member of the so-called scheduled caste and on the other he would be touching the same file. That is why Dr. Ambedkar aisc revolted against the system and decicated his life to the upliftment of the so-called untouchables and today we find that those untouchables of that period are now reaching the highest positions in every section of the society. I am very happy to say that only some time back

श्री राम विलास पासनान (साजीपुर) : भाप के विभाग में स्था है ?

SHRI SHANTI BHUSHAN: They are occupying very important places even in my Ministry. Perhaps, the hon'ble Member is not aware so far as the reservation of scheduled castes is con-

cerned by and large the quota is complete.

श्री राम विलास पासवान : हाई कोंर्ट में क्या स्थिति है ?

SHRI SHANTI BHUSHAN: Of course if he is thinking of High Court judges the position is not as happy but so far as various other important places are concerned, viz., government services including Class I Service. Income-Tax Appellate Tribunals—they are having their full quota. So far as High Court judges are concerned not only a beginning has been made but also....

AN HON. MEMBER: Are you seriously thinking that these few crumbs that you are throwing on the untouchables has really alleviated their position?

SHRI SHANTI BHUSHAN: I am not saying that as if all that has to be achieved has been achieved. What I wanted to point out was that let us contrast the position as it obtains today from the position as it obtained fifty years ago. Did anyone conceive that judgeship of the highest court, viz. Supreme Court would be offered to a Harijan? It was unthinkable fifty years ago. I am only paying compliments to the members of these communities that they have made such a valiant struggle against all this.

श्री ध्रार० एल० कुरील (मोहनलाल गंज) : 50 साल पहले सभी लोगों का यह हाल था, इस में कोई नई बात नहीं है ; उस वक्त देश गुलाम था।

श्री शांति भ्षण : देश गुलाम या लेकिन फिर भी उच्च जातियों के लोग हाई कार्ट, सुप्रीम कोर्ट भीर फेडयल कोर्ट में जज बना करते थे । फेडरल कोर्ट में, जो हायस्ट कोर्ट ग्राफ दि लेंड था. 1937 में उच्च जाति का जज था लेकिन ग्राज यह अवस्था भा गई है कि एक हरिजन को मुप्रीम कोर्ट की जजियप भाफर होती है भीर वह हरिजन कहता है कि मैं सुप्रीम कोर्ट का जज नहीं बनना चाहना हं क्योंकि मेरे सामने ग्रभी कुछ कठिनाई है।

श्री ग्रार० एल० कुरील : कितने श्रीर लोगों को ग्राफर दिया गया है ?

श्री शांति भूषण : कितनों को सवाल नहीं, सुप्रीम कोर्ट में तो थोड़े जज ही होते हैं। Whatever should happen has already happened. The country has a long way still to go, in its quest for achieving real equality. What I wanted to say was this. What is more important is this...

SHRI D. D. DESAI (Kaira) If you are readily feeling that you are moving in a progressive direction, may I be permitted to say this much? I do admit, we did move in a particular direction during Mahatmaji's life time. But I must say that since then, we have started reversing the process. Today our situation is that casteism has gone to such an extent unfortunately that in some parts of the country, this has become a real menace.

SHRI SHANTI BHUSHAN: It has become a menace, because in politics casteism has been introduced to such an extent. Was it ever thought that elections would be fought on the basis of caste? But, caste has become such an important factor now! would appeal to hon. Members to put their hand on the hearts and consider as to whether certain things had not been done in order to give further fillip to casteism. Instead of bringing it to an end, have we not done something to attach greater importance to casteism, so far as elections are concerned and our political life is concerned? That is the question. Have we not started thinking on these lines 'All right; if I adopt this particular programme and propagate it will I get support from members of this caste and that caste and so on? So, these are things which go to perpetuate the caste system, which we want to abclish.

So, I am not syaing that there is no justification for reservation even for the backward classes. What all I say is only this. And what the hon. Member himself has said only goes to prove my point. Reservation has been made for Harijans since a long time ago. But still what is the position? The position of harijans has not become exactly what it should have become. This is the situation

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SHRI R. L. KUREEL: Because you people think that they have come up. So there is no intention to do away with it

श्री राम विलाम पासवान : एक मिनट के लिए मेरा कहना यह है कि जब अंग्रेज हिन्दुस्तान से जा रहे थे तो वे उस समय इंडियंस को नालायक कहने थे । क्या अंग्रेजों के जाने के बाद सभी इंडियन मायक हो गए हैं ? अंग्रेजों के जमाने में जो लोग सायक नहीं थे वे उनके जाने के बाद सब लायक हो गए ।

सभापति महोदयः भाष पहले उनका पूरा भाषण तो मुन लीजिए । You may please listen to him.

SHRI SHANTI BHUSHAN: All that I would like to say is this This evil of caste is a very deep-rooted evil. It has got multi-dimentional forms. This has to be tackled on many fronts. A mere formula of reservation alone is not going to be the panacea for all evils. That alone is not going to solve this evil,—as reservation shown. So case of SC and ST has to be done. many things have got We must not lose sight of our ultimate objective to make our society a casteless society. Ultimately that has to be our objective. We must not do certain things which will perpetuate the problem. So a balanced approach is needed. A balanced approach to the solution of this problem is called for Such a balanced approach alone will further promote amity between the different castes and enable people castes and help to forget their old them in these matters...

SHRI R. L. KUREEL: Are yoo going to abolish the caste system, the varna system and so on?

SHRI SHANTI BHUSHAN: Please listen to me. I am not opposing the reservation of backward classes. Somehow certain hon. members start imagining that a certain speaker would be opposing the reservation for backward classes and therefore they

start interrupting. But the point is this..

SHRI D. D. DESAI. We only need your help. Somehow or other, we honestly feel that the position has been reversed since Gandhiji's death. Today our position has become such that caste system is becoming more and more prevalent. There is constitutional provision in this regard. If politics or any other thing goes against this constitutional provision, let us straighten out these things and provide what should be done. Whatever is desirable should be enacted by the Government so that everbody conforms with the constitutional provisions and not allow things to get into any runaway manner as has happened today...

SHRI SHANTI BHUSHAN: Oversimplification of complex problem is not possible. A certain solution has certain merit ad also demerit. While on ths one si**de**, it may namely solve the problem enable certain people, a very small segment of people to take the rightful place, by making reservation for them, but if it also introduces certain other tendencies and conflicts between different castes, in that case, it becomes a question of judgement as to what is the proper solution because you cannot only see one side of the matter and forget the other side.

SHRI D. D. DESAI rose.

MR CHAIRMAN: I allowed you once, twice; now to more.

SHANTI BHUSHAN, The SHRI fact is that it is a very complex question and it is that fact which has been responsible that even when these matters of reservation for backward classes have been considered by the Supreme Cout, the Supreme Court has been constrained say diffeto rent things in the same judgenamely something which ment. points out in this direction the other things which point out to the other direction. There are so many considerations which are relevant

when reservation has to be made in Government service. Firstly, Government servants are the most important medium or instrument for translating the various policies laid down by the various elected representatives of the people. The country is backward in various ways; forget the various caste and other classes. Take the people as a whole: the country is very backward More than 50 per cent people are living below extreme poverty line. If you give some jobs to some people, that is not going to solve the problem of poverty for crores of people in our country. There should be a definite programme; a vigorous programme which will create such conditions which will radically transform the economy of the country in such a way that every person would be able to find a job. Not only that, the job will provide him sufficient income so that he can live an honourable life and provide all the necessities and amenities to his family. These are the conditions which have to be created. In order to create those conditions what is required is a complement of very efficient Government servants. That is one reason why the Constitution provides that there shall be equality of opportunity in matter of employment under State. This is one cardinal principle which has been established. It only by applying the principle equality in respect of opportunities of employment under the State that you can ensure that the people who will be recruited to man various services will be the most competent available. Now, so much is said against bureaucracy and Government servants; a lot with justification also. Unless you have a set of dedicated competent people, efficient people, people, who know their job will it never be possible to translate the avarious policies which might be evolved nor do good in order to see that the development of the country takes place in a manner so that every person would be able to get a job and sufficient income to live an honoured

life. That is one side of the story. The Constitution must see to it that the Government services are the most efficient that are possible and that is only if the principle of equality is applied namely open competition But at the same time if completely open competition is applied, then those who historically have had certain advantages in regard to education etc., monopolise this. If you are properly educated obviously you become smart, when you are moving in a particular kind of society, your general knowledge also increases, your effectiveness as a Government servant also increases and, therefore, obviously the chances of getting that kind of knowledge and ability also remain monopolised in certain section of the society With the result, a compromise has to be found between the extremes. extreme demands that efficiency alone should be the criterion for recruitment to Government service. At the same time the long-term interests of the country should be taken care of. We have this division on the basis of caste. Of course, there are many divisions in the country-between regions, different areas, different vocations, persons having different backgrounds, religions and so on. But this caste is also a very important fact or which tends to divide the people. And so long as there are factors which are responsible for dividing the people of the country, it goes to make for an inherent weakness in the whole country. The country can become strong powerful and oriented towards development only if these various tendencies which tend to divide the people, are removed, and they can not be removed, unless people belonging to different classes—and that word includes castes also—have the confidence that they oo not have any in-built handicap in taking their rightful place-this should be true of every section of the society. And so, that dictates that some kind and some extent of reservation is necessary. Certain classes have to be identified, viz, if they are backward and their backwardness would continue to generate backwardness so far as those classes are concerned and

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thus would continue to perpetuate the system of castes, special efforts have to be made to see to it that those classes do not continue to suffer from those handicaps. And that brings in the concept of reservation; and that is why in Article 16, as it had been enacted earlier, it had been provided that while quality is one principle, at the same time reservation for backward classes, in order to enable them to take their rightful place, is also an important principle. And ultimately, if the total good of the country is to be ensured, a proper harmony have to be found between these principles. That is why, even Supreme Court, when it gave thought to this problem, has been trying to say things which will provide harmony among these competing principles; and above all, this harmony between different sections of society has to be ensured. If we keep on quarrelling what is the good of it? I may be right; another person may be right; but the whole point is that it is immaterial. God Almighty alone knows as to who is right and who is wrong, because there is so much to be said on so many issues-about the two sides of each of these issues. It is very difficult to say who is right and who is ultimately wrong. In fact the concept of absolute rightness and absolute wrongness does not exist. These are all relative things.

Therefore, what is most important is this: if we are not to waste our energies in unnecessary conflicts, we have to find a harmony, because nothing will happen otherwise. In fact, Mahatma Gandhi has shown that the path of violence is not the path to progress; it is the path of non-violence, the path of tolerance, of compromise of conciliation, of harmonization of different competing claims and principles that constitutes that path. so that there is a clash of principles, there is a clash of competing claims and so on; and a harmonized way, a middle course has to be found which will broadly satisfy all sections of the

society, because unless a solution broadly satisfying all the sections of the society is there, we will keep on wasting our energy in unnecessary conflicts, and everyone will remain backward. The whole country remain backward.

(Amdt) Bill

I am reminded of this when many people in foreign countries say that India was, of course, the most leading country so many centuries back. It was the most leading country of the world. It has a right to be so, because it can boast of the most ancient and most refined culture that any country has produced ruptions) No. no It is not in the intermediate period. I am talking about the old concept, when the caste system was not there. That was a culture which has been evolved in this country. This country was the most prosperous country in the world. People in many countries wonder why is it, what does India lack on account of which it has now taken a back-seat among the various countries of the world. It has got a beautiful geography such a good climate which very productive, it has very fertile land, all the natural resources of every kind, mighty rivers, high mountains., all in abundance, has the potential for electric energy irrigation, all kinds of minerals, a vast manpower, people who are peace loving, tolerant people who are even prepared to suffer. God has religious minded people. been very kind to this country, so far as various resources are concerned; and it is a matter of deep thought as to why this country is still retaining a back place, so far as the comity of nations is concerned. And one of the reasons is that well there must be some rishi who-apart from so many good things being given by God-must curse have been responsible for a shall that all right Indian people stand divided among various classes, the classes will have conflicts with each other so that 80 per cent of or 90 per cent of their energy will be wasted

only in pursuing those conflicts with each other, not realising that these conflicts spell a doom for all the sections. Somehow, if we could forget these various conflicts different classes, whaether hased on the ground of religion, region or caste, and become a completely unified people thinking that all of us are members of the same family and we have all to strive together to better the lot of each one of us then perhaps in a very short period, India could be a different India But that is a question. A magician has to come here in order, somehow, to produce a formula,

(Interruptions) **

MR. CHAIRMAN: It would not go on record.

(Interruptions) **

SHRI SHANTI BHUSHAN: Let us hope that so far as this very vexed question of reservation is concerned, which has excited rightly or wrongly a very deep passion in a very important area of the country, which saps the energy of the people of this country, which takes the country backward and makes it more backward. comehow, after the constitution this Backward Classes Commission and after we receive a report from the Backward Classes Commission of the various sections in the country, different classes of people would see light and would realise that the path of conflict can only lead to the doom of the whole country It is the path of conciliation, it is the path modernisation, it is the path of compromise which alone can lead to the betterment of every section of society.

Therefore what I beg to submit is that there is a need to identify backward classes, the reasons for their backwardness and a formula by which people of all shades of opinions can be convinced; and ultimately these solutions are acceptable to the people not in a spirit of enforcement but in

a spirit of mutual love and affection between different sections of the society. If there are people who want to make political capital out of these things, who might be trying to promote certain ideas not because it will really be good for the country as a whole but because it might enable them to get votes of this section or that section, then I would appeal to them that they should put the country before self and should realise and think what injury they are causing to their own people which will come after that, their children, their grand children and their grand children. In order to pursue our very small objective, if we do not mind the real interest of the country and give rise to conflicts which might keep on living for a long time to come, then it will be very difficult for the country as a whole to make any progress. So far as politics in this country is concerned, of course the democracy itself has done a lot of good to the people, but, at the same time, politics has also generated certain forces; in which people tend to forget their real interest. They concentrate more on their narrow interest. Vote politics also starts coming to the surface and people start thinking in a most strident way so that they will get more votes and forget in the process what they are doing to the country what they doing to their own brithren, members of their own caste. This feeling of personal interest etc., must be subordinated. That is my earnest appeal. At the same time, Government is fully conscious of the fact that there are certain backward classes in this country who need to be properly identified; and some special efforts need to be made for them but in manner that the real objective will not be missed. We shall not miss the aim, in order the means will defeat the end. We have a certain end to establish a classless society, a prosperious society, a highly developed society in this country. All the conditions are ripe for that situation. We have to see that the problems of

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this country which it is facilty solved in the proper spirit. It is the spirit which is much more important than the actual formula, whether it is 20 per cent, 25 per cent, 15 per cent and so on. It is not this percentage which is going to matter very much. What is going to matter very much is the kind of spirit that we establish in the society. Of course, conditions vary from State to State. A lot has been done in different States also A lot still remains to be done. This is a country in which conditions vary from region to region and therefore just one formula cannot be suitable for every region and so on. Therefore, very close thought, very detailed thinking needs to done on this subject, so that every section may feel that all right justice is being done. What is really needed is being done. A lot of propaganda has also to be done People have to be convinced. Many people are ignorant and many sections of people are ignorant. They do not understand these things. It has to be explained. It has to be made acceptable to them. Unless certain solutions are made acceptable to the people as a whole, they will never serve the purpose, except serve the political propaganda enabling some people to get votes of this section and that section and so on. The more the politics of this country gets polarisation on the basis of caste, the more danger it will pose for the whole country. Therefore, I submit and I appeal to the hon. Mover of the Bill that a Backward Classes Commission having been appointed which will go into the whole gamut of various complexes, ideas and facts which are there Let us all join and make our efforts in that direction—that something will emerge from this Backward Classes Commission by the spirit of amity, just as in the case of Harijans, etc., reservation was done. There has been no real conflict about that. It has been done. It has achieved a lot of result. All result has not yet been achieved but still we are on the road of solving the problem of untouchability and so on Therefore, this problem of backwardness would be solved in due course. But it will be solved only by having amity among different sections of the people.

With these words I would appeal the hon. Mover of the Bill not to press his Bill, to withdraw the Bill so that the Backward Classes Commission can continue to do its work. After making a thorough study of the situation in different regions of the country, a proper formula can be made acceptable to the whole country. Then only the interests of the Backward Classes would really be furthered in a genuine way, not merely by means of political propaganda.

MR CHAIRMAN: Shri Vinayak Prasad Yadav.

श्री हुकम देव नारायण यादव (मध्वनी) : सभापित महोदय, क्या इस विधेयक पर ग्रीर बहम नहीं चलेगी ? इस पर बहम जारी रहनी चाहिए।

चौधरी बसबीर सिंह (होणियारपुर) : सभापति महोदय, श्रौर माननीय सदस्यों को बोलने का मौका दें।

श्री द्वार० एल० कुरील : मैंने इस पर एमेंडमेंट दिया है ।

सभापित महोदय : माननीय सदस्य पिछली बार कि की प्रोमीडिंग्स को देखें । यह तक किया गया था कि पहले थ्री महीलाल की स्पीच होगी, उसके बाद मिनिस्टर साहब इन्टरघीन करेंगे ग्रीर फिर मूबर साहब जवाब देंगे । पहले ही यह फैसला हो चुका है।

श्री श्रार० एल० कुरील : मत्री महोदय ने बड़ी डेकोरेटिव स्पीच दी है श्रीर गलत चीजों को डेकोरेट कर के पेश किया है । क्या हमें उनको कान्ट्राडिक्ट करने का श्रधिकार नहीं है ।

सभापति महोदयः यह प्रधिकार मूबर को है। —श्रीयादव।

श्री विनायक प्रसाद यादव (महरमा): सभा- पित महोदय, मंत्री महोदय ने जो भाषण दिया है, उसके बारे में मैं बाद में विवेदन करुंगा। जिन माननीय सदस्यों ने मेरे संविधान (संशोधन) विश्वेयक पर हुए वाद-विवाद में हिस्सा लिया है भीर बहुमूल्य सुझाव दिये हैं, उनके प्रति मैं ग्राभारी हूं।

सब से पहले मेरा निवेदन यह है कि मेरा मकसद या भ्राशय किन्हीं वर्गों या जातियों के प्रति कोई दुर्भावना स्थक्त करने का नहीं थां। मैंने अपने बिल के उद्देश्यों या अपने भाषण में जो कुछ कहा है, वह कोई दुर्भावना के दृष्टिकोण से नहीं कहा है, बल्कि भारतीय समाज और प्रशासन में जो कठोर सत्य है, उसका इजहार किया है। इस लिए मैं सब से पहले यह माफ कर देना चाहता हु—यदि किन्हीं माननीय सदस्य पर मेरे कथन का ऐसा प्रभाव पड़ा हो, तो मैं उम के लिए क्षमा प्रार्थी हुं।

सभापित महोदय कुछ माननीय सदस्यों ने विधेयक पर ग्रपने विचार रखते हुए यह कहा है कि बिल में सभी को रोजगार देने की गारन्टी होनी चाहिए थी । इस में कोई दो रायें नहीं हो सकतीं कि जितने भी स्वस्थ लोग ग्रपने देश में हैं भीर काम करना चाहते है --सभी को रोजगार यानी काम पाने का मौलिक ग्रधिकार होना चाहिए। सरकार का यह कर्तव्य होना चाहिए कि सभी को काम दे। लेकिन जहां तक मीजदा विधेयक का सवाल है, इस का सम्बन्ध भारतीय समाज के उन वर्गी से है जो भारतीय समाज के विकास में सामाजिक स्रोर शक्षणिक दृष्टि से हजारी वर्ष पीछे छोड़ दिए गए हैं, बल्कि यें। किंद्रये धक्का दे कर पीछे कर दिए गए हैं । उन्हें पट्ने-लियन से महरुम रखा गया, ज्ञान की बातों से अलग रखा गया । इसी लिए म्राजादी के 30 वर्षों के बाद भी उनका प्रतिनिधित्व सरकारी सेवाधी में नगण्य हो गया । इस का मत्य राष्ट्र को बहत बार चुकाना पड़ा है --- जब विदे-शियां ने इस देश पर ग्राजमण किये ना मठठी भर ग्रादमी उन का मुकाबला करने जाते थे श्रीर बिकिये ग्राबादी चुपचाप तमाणा देखती थी । उन की कहा गया था कि देश की रक्षा उल का काम नहीं है, बह तो क्षविय का काम है, पढ़ना लिखना श्रीर राज चलाना उन का काम नहीं है, वह तो बाहणों काकाम है। इसी का नतीजा था कि पानोपत की खड़ाई में सिर्फ 1200 विदेशी फीज ने हिस्दुस्तरन की हरा कर गुलाभ बना दिया । इस के पहले भी जब भिकन्दर ने हिन्दस्तान पर हमला किया थां. तब भी भारतीय सेन भाग खड़ी हुई थी ? ऐसे दर्जनों मिसाल है। जब इस जाति ब्यवस्था के चलते देश को विदेशियों के सामने घटने टेकना पड़ा ।

सभापित महोदय, वर्ण व्यवस्था ने घ्रधिकांश धाबादी को राज-काज की व्यवस्था से, इंज्जत की जगहों से अलग कर दिया था, नतीजा यह हुआ कि देश दर्जनों बार गुलाम हुआ। मैं ग्रभी माननीय शांति भूषण जी के भाषण को बड़े गौर के साथ सुन रहा था? हम को भाषण सुनने के वक्त ऐसा लगा—जब हम लोक सभा में ग्राते हैं तो सेन्ट्रल हाल के प्रवेश द्वार पर लिखा हुआ है—

म्रयं निजः परोवेति गणाना लघुचेतसमम । उदार चरितानां तु वसुधेव कुटुम्बकम् ।।

ऐसा मालूल पड़ रहा था जैसे यह सूत्र इन्हीं का लिखा हुमा है।

सभापति महोदय, वास्तव में यह सूत्र जिसका है, में उन्हों की लिखी हुई किताब से कुछ पढ़ कर सुनाना चाहता हं ---यह किताब है---मनुस्मृति । अभी कानून मंत्री जी ने कहा कि जातिव्यवस्था वर्णव्यवस्था कोई जन्म से नहीं है। माननीय कानून मंत्री जी मुझ से ज्यादा विद्वान हैं भीर जिन का लिखा हुइया यह सूत्र है—-शायद उन को भी वे भ्रपना पूज्य मानते होंगे । उन्होंने लिखा है कि परमेश्वर ने भ्रपने मुख,बाहु, पेट भ्रौर पैर से चार वर्ण— बाह्मण, क्षत्रीय, वैश्य ग्रौर शुद्ध उत्पन्न किए । बाह्मणों के लिए पढ़ना-लिखना, यज्ञ करना, यज्ञ कराना, दान लेना, दान देना--ये 6 कर्म नियत किये गए हैं। क्षत्रिय के लिए प्रजारक्षण, दान देना, यज्ञ कराना, वेद पढ़ना, विषयों से दूर रहना--ग्रादि ऋम नियत किए गए हैं। वैश्यां के लिए पशु-पालन, दान देना, वेदाध्यन, कृषि भ्रौर व्यापार भ्रादि विधान है। ग्रीर शद्रों के लिए इन तीन जातियों की सेवा करना माना है। यह मनु भगवान का लिखा हुआ है। मन भगवान कहते हैं कि चारों चार जगहों से पैदा हो गए ग्रीर मख से ब्राह्मण पैदा हुग्रा ग्रीर पैदा होते ही विहान बन गया ग्रीर जो पैर से निकला उस के बारे में भगवान मनु कहते हैं कि उस को कभी ज्ञान मत सनने दो और अगर सुन भी ले तो कान में शीशा डाल दो । हम कानून मंत्री जी से निवेदन करेंगे कि कानून की किताबें तो उन्होंने बहुत पढ़ी हैं, मनु भगवान का जो बनाया हुआ कानून है, उस को भी पढ़ लें. तो मालम पड़ेगा कि यह जो रिजर्बेशन वाला सवाल है यह कैसे हल किया जाएगा और इस देश में कास्टलैंस सोसाइटी कैसे कायम होगी ? सिर्फ गांधी जी का नाम लेने ग्रीर वर्णसम्बय की बात करने से यह कष्ट खत्म होने को नहीं है।

सभापति महोदय, नीकरी में जो संरक्षण का प्रश्न है, वह बेरोजगारी मिटाने का नहीं है बल्कि स्राबादी के हर हिस्से की राज काज में साझीदारी का है, उन्हें यह ब्रहसास कराना है कि देश में प्रजातन्त्र है ग्रीर राजकाज में सभी की हिस्सेदारी है। यदि ऐसा नहीं होगा, तो फिर देश गुलाम बन सकता है, दर्जनो बार गुलाम बन मकता है । मुट्टी भर ब्राबादी जिन् की मोनोपली सरकारी नौकरियों में है, उन का जुल्म ग्रौर ग्रत्याचार चलता रहेगा इस देश की ग्राबादी के बड़े हिस्से पर । ग्रभी कानून मंत्री महोदय कर रहे थे कि हमारा मकमद होना चाहिए, इस देश में मल्टीमेट मकसद यह होना चाहिए कि कास्टलैंग सोसाइटी कायम की जाए । हम लोगों ने मार्क्स को पढ़ा है। मार्कस ने कहा था कि दूनिया में क्लासलैंस सोसाइटी कायम करनी चाहिए भीर यह कैसे कायम होगी। इस के लिए मार्क्स ग्रीर एजिल्स ने लिखा था, मार्कस ने कहा था कि क्लासलैस सोसाइटी बनाना चाहते हो, तो क्लास स्ट्रगल को तेज करो, खूब धंग्रादार स्ट्रगल करो ग्रीर क्लास स्ट्रगल को तेज करने के बाद क्लासलीस सोसाइटी कायम होगी। मैं कान्न मंत्री जी से

[भी विनायक प्रसाद यादव]

Constitution

पूछना चाहता हूं, उन का बहुत नोविस धाइ-डिया है, और कोई भी घादमी जिल्ल में बोड़ी सी भी सैस होगी, वह कानून मंत्री जी की बात से तफरका नहीं रख सकता कि क्लासलैस सोसाइटी कायम होनी चाहिए लेकिन होगी कैसे, मैं पूछना चाहता हुं ? कास्ट कोलावेजन से होगी ? घमी कोई जज का सवान घाता है, तो किस का प्रोमोज्ञन होगा । किसी के स्वार्थ पर कुठारावात होता है, तो फिर लड़ाई होती है, सारी बीज होती हैं। भाज मुट्ठी बर लोग इस देव में 90, 95 पर सेन्ट जगहीं पर दबाल किए हुए हैं। मैं उन से पछना बाहता ह कि वे कैसे कास्टलम सोसाइटी कायम करने के लिए काम करेंगे ? इतने बड़े स्वायं की लड़ाई है । स्वायं पर कुठाराबात करने के लिए निश्चित तौर पर बोड़ा बहुत कास्ट स्ट्रगल हो सकता है, बोड़ी बहुत लड़ाई हो सकती है भौर उस से यदि घबड़ाएगे, तो इस देश में जो मोनोपली है, वह कभी नहीं टुटेगी। इस देश में हजारों वर्षों से जो लाखों हरिजनों को सरकारी नौकरियों में दखल नहीं देने दिया गया है, वह कभी भी बराबरी में नहीं था सकते। मैं निम्नता के माथ धपने कानून मंत्री जी से कहता चाहता हूं कि प्रभी उन्होंने कहा है कि रिजर्वेशन हरिजनों के लिए हुमालेकिन फिरंभी उन की तरक्की नहीं हुई लेकिन जो भी घोड़े बहुत हरिजन बढ़े हैं, वे रिजवॅंशन के चलने ही बढ़े हैं, यह मैं सदन से निवेदन करना चाहता हूं। मैं यह भी कहंगा कि मगर सरकार 30 साल तक ईमानदारी से काम करती भीर रिजर्वेनन को मस्तैदी से लागू करती, भौर जो यह 15 परसेन्ट या 11 परसेन्ट रिजर्वेशन दिया हुन्ना है, उसको एन्फोर्स करती, तो यह स्थिति नहीं होती। हमारे कानून मंत्री जीने कहा है कि बाबा भ्रम्बेडकर साहब बहुत बड़े विद्वान ये भीर उन्होंने यह भी बताया कि कालेज मे उन को पानी नक नहीं दिया जाना था भीर पानी फेंक दिया जाता था, ऐसी स्थिति थी । पानी के लिए यह स्थिति थी । ये कहते हैं कि देश बदल गया है लेकिन में कानून मंत्री से पूछना चाहता है कि ग्रम्बेदकर माहब पर रोटी का ट्रकड़ा फैंका जाता थ। या पानी फैंका जाता था : लेकिन इस देश में जो दूसरे सब से बड़े ग्रम्बेदकर हैं, सब से बड़े नेता हैं बाबू जगजीवन राम जी, उनके साथ बनारस में क्या हुमा ? उनके पत्थर की मूर्ति छूने पर उसे 12 बार गंगा जल से घोया गया । इसलिए में सभापति महोदय भापके जरिए से कानून मंत्री जी से कहना बाहता हूं कि गफलत में न रहे ? हिस्दुस्तान ग्राज भी जाति के मामले में, वर्ण के मामलें में वहीं पर हैं। जहां पांच हजार वर्ष पहले था। यदि हम इस जाति-पाति को, जाति-पाति के झगड़ों को खत्म करना चाहते हैं तो वास्तविकता को हमें फेस करना चाहिए। इसके नाम पर जो झगड़े और मार-पीट होती है उसे भी फेस करना चाहिए। निश्चित तौर पर इससे समाज में सुधार भायेगा। जब तक संघर्ष नहीं होगा, थोड़ी बहुत लड़ाई नहीं होगी परिवर्तन का चक्का मागे बढ़ नहीं सकेगा।

मन्त में मैं एक बात कहना ;चाहता हूं। एक माननीय सदस्य ने इस बिल पर अपने विचार. व्यक्त करते हुए कहा कि मार्थिक माधार काइ-टेरिया होना चाहिए। मंत्री जीने भी इस मोर इत्तारा किया था। मैं नम्रता पूर्वक कहना चाहता हुं कि संविधान में इकोनोमिक काइटेरिया कहीं नहीं है। सभापति महोदय, मैं मनस्मृति से उद्भत करना चाहता हू--मनुस्मृति में लिखा हुवा है-

"बुद्र को बुद्धि न दे भीर उसे उच्छिष्ट तचा हविष्कृत नहीं देवे। शुद्र को धर्म का उपदेश नहीं देवे और वृत का भी पादेश नहीं करना चाहिए। जो कोई सुद्र को धर्म की बात करता है भीर वत का भादेश दिया करता है वह उस के साथ ग्रसंबुत नाम वाले तम में हुद जाता है।"

सभापति महोदय, इस के साथ ही मैं एक-लब्य की कहानी भ्रापको याद दिलाना चाहता हं भाप जानते हैं कि एक फिशरमेन, मल्लाह का लडका द्रोणाचार्थ के पास गया **धी**र कहा कि मुझे बाण चलाने की शिक्षा देदो। इस पर उन्होंने कहा कि हम मल्लाह के लड़के को शिक्षा नही दे मकते। वह मल्लाह का लड़का द्रोणाचार्य की मिट्टी की मृति बना कर जंगल में बैठ गया ग्रीर बाण विद्या सीखने लगा। वह कुछ समय के पण्चान बाण विद्या में पाण्डवों से भी तेज हो गया। जब वह बाण चलाने में तेज हो गया तो द्रोणाचार्य के पास गया ग्रीर कहा कि हम ग्रापकी मूर्ति से बान चलाना सीख गये हैं। मुझ से गुरू दक्षिणा लें। द्रोणाचार्य ने यह मुना ग्रीर उससे कहा कि तुम ग्रपना ग्रंगुठा काट कर दे दो। मल्लाह का लड़का मुखे था। उसने ग्रंगुठा काट कर दे दिया। उसके बाद वह जिन्देगी भर बाण नहीं चला

इमलिये में कहना चाहता हूं कि हम जो संविधान संशोधन विश्रेयक लाये है वह इसी उद्देश्य से लाये हैं कि ग्रगर ग्राप को इस देश सं जातिपाति को मिटाना है तो निश्चित तीर पर ग्रापको सरकारी नौकरियों में से ऊंची जाति के लोगों की मोनोपली को खत्म करना होगा । राजनीतिक पार्टियों की नेतागरी सरकारी नौकरी पल्टन की भ्रफसरी, व्यापार मौर सभी ऊंची श्रीर इंज्जत की जगहों पर दबे कुचले लोगों को उनकी माबादी के मनपात में जगह देनी होगी तभी इस देश में कास्टलैस सोसायटी कायम होगी भौर राष्ट्र का सर्वागीन विकास होगा।

मैं भापका मधिक वक्त लेना नही चाहता हुं। मैं कानुन मंत्री से निवेदन करता हुं इसको मान करके वह इस देव से जातपात को मिटा दें।

समापति महोदय: स्या प्राप इसको वापिस **सेना चाह**ते हैं?

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भी चिनायक प्रसाद यादव : प्रापका मन देखने हुए में इसको वापिम लेता हूं।

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill further to amend the Constitution of India."

The motion was adopted.

भी विकासक प्रसाद यादव: मैं इसको वापिस लेता हुं।

MR. CHAIRMAN: Now we take up item No. 8—Prohibition on Indication of Caste Bill by Shri D. D. Desai.

16.56 hrs.

PROHIBITION ON INDICATION OF CASTE BILL

SHRI D D DESAl (Kaira): Sir, I move:

"That the Bill to provide for prohibition on indication of caste, religion, community or region, etc. with the name, be taken into consideration."

Sir, India today is divided among itself and the hon. Minister made quite a few references about our glorious past and we may make certain statements in that respect at a later stage.

Sir, I had the opportunity to travel round the world several times. There is no country in the world where there are castes, religious names and that sort of things which divided our poor country. God created man. He did not stamp on him any cast nor He give any particular name or anything to him. It is only a man-made affair and we should realise that whatever we have made, whether it is of any help or to what extent it has been damaging our society. Sir, the early homo sapiens were essentially huntors and they did not know even farming and at that time we all know

that the people were of one class. Subsequently, as the society developed, we have seen that certain tribes came up and those tribes also had their leaders and those leaders used to lead them into certain vocations or jobs or activities. At that time also there were no castes. The tribes were there. but unfortunately the tribes used to quarrel among themselves, but today we are not that much worried about that part of it. Thereafter, certain features of human beings developed to be agreed or accepted or recognised as, let us say Dravidians Aryans and like that.

भी महीलाल (बिजनौर) देमाई जाति सूचक है या नहीं?

SHRI D. D. DESAI: 'Desai' is a title. 'Des' means country. 'ai' means 'revenue' We should discontinue "Desai" also if it comes to that.

17 hrs.

The Aryan race did not have any caste; nor did they have any of these names which we are presently prefixing. If proof is required, I might point out that it is not in India alone that the Aryans live. There are Aryans in Iran and other countries too, and we see that none of these Aryans have the caste system like this Godforsaken country India.

Here also we did not have caste dur_ ing the Vedic times, and subsequently our eminence grew with the result that India gained dominance or predominance in the international world to an extent which surprised everybody. Prof. Parkinson relates the very interesting story of the east and the west wherein he says that between 250 B.C. and 850 A.D. for 1100 years, India ruled the world, which no other country has been able to do. He says that the Soviet Union has been aspiring to rule the world for 150 years, America has been aspiring to rule the world for 150 yeas, the United Kingdom had the opportunity to rule the world for 250 years, but there is no country in the world which has ruled